

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/21/383/2015

HYDERABAD, this the 11th day of September, 2020.

**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**



B.Prakash Babu S/o G.Venkateshwarlu,
Occ: UDC, Aged about 50 years,
NSG Project Divin.1,
CPWD, Kavadiguda, Hyderabad-500050,
R/o 2-140/8, Raj Nagar Colony, Uppal,
Hyderabad-500 039, Telangana State.

...Applicant

(By Advocate : Mr. K. Ram Murthy)

Vs.

1. Union of India Represented by
The Director General of works,
Central P.W.D., Nirman Bhawan,
New Delhi – 110 011.

2. Sri R. Sampath,
Deputy Director General (HQ),
O/o Special Deputy Director General (SR),
Southern Region, Central P.W.D.,
Rajaji Bhawan, Besant Nagar,
Chennai-600 090, Tamilnadu.

3. The Chief Engineer (SZ-II),
C.P.W.D., Nirman Bhawan,
Sultan Bazar, Koti, Hyderabad-500 095.Respondents

(By Advocate: Mrs.K.Rajitha, Sr.CGSC)

ORAL ORDER
(As per Hon'ble Mr.B.V.Sudhakar, Administrative Member)

Through Video Conferencing:



There is no representation on behalf of the applicant. Mrs. K. Rajitha, learned Senior Central Govt. Standing Counsel for Respondents present.

2. The applicant has earlier filed OA No.1120/2013 which was disposed of by this Tribunal vide order dated 10.09.2013, directing the Respondents therein to dispose of his representation dated 29.08.2013. The Respondents examined the said representation and rejected the same. Consequently the applicant filed the present O.A.

3. It is stated by the Respondents in para 6.4 of the reply statement that the applicant has joined the NSG Project Unit, Hyderabad, to which he was transferred. Hence the OA has become infructuous. Moreover the transfer of the applicant is within the limits of the Hyderabad city. Therefore there is no ground for this Tribunal to intervene at this juncture. Therefore, the OA having become infructuous, is closed. No order as to costs.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

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